

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 649/TT/2020**

Date: 6.9.2021

To,

Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) determination of transmission tariff from COD to 2024 period for Asset I - 1X1500 MVA 765/400kV ICT-II alongwith associated bays and 2 Nos. 400 kV Line Bays for termination of 400 kV D/C Prithala-Aligarh TBCB Line at Aligarh 765 kV Switching Sub-station and Asset II - 1X1500 MVA 765/400 kV ICT-I at Aligarh 765 kV Switching Sub-station under ICTs and Bays Associated with Northern Region System Strengthening Scheme (NRSS-XXXVIII).

**Sir,**

With reference to the petition mentioned above, I am directed to request you to furnish the information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.9.202:

- a) Submit calculation of IDC discharge statement for both the assets in PDF and excel format.
- b) Submit the methodology for calculation of rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for assets in the instant Petition;
- c) Submit the tariff forms for 2019-24 period in excel format for both the assets;

- d) Submit Form – 13 for both the assets;
- e) Clarify the status of downstream system of the asset covered under in the instant petition.
- f) With regard to additional capitalization in 2019-24 period, clarify submit the following:-
- I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
  - II. Details in the following format with regard to additional capitalization claimed during 2019-24 period:-

| Asset No. | Head wise /Party wise | Particulars <sup>#</sup> | Year of Actual Capitalisation | Outstanding Liability as on COD/31.4.2014* | Discharge (year-wise) | Reversal (year-wise) | Additional Liability Recognized | Outstanding Liability as on 31.3.2019 |
|-----------|-----------------------|--------------------------|-------------------------------|--|-----------------------|----------------------|---------------------------------|---------------------------------------|
|           |                       |                          |                               |  | 2014-19 period        | 2014-19 Period       | 2014-19 Period                  |                                       |
|           |                       |                          |                               |  |                       |                      |                                 |                                       |
|           |                       |                          |                               |  |                       | -                    | -                               | -                                     |

# TL/SS/Communication Systems etc.

\* Whichever is later

^Works deferred for execution, contract amendment - please specify

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/  
(Rajendra Kumar Tewari)  
Bench Officer